



DIVISION BENCH

ITEM NO. 4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 187/2022 IN CP (IB) No. 75/ALD/2020

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th July, 2022, 2:30 PM

NAME OF THE COMPANY	LEOCH BATTERIES PVT LTD V/S NPS POWER SOLUTIONS PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Yogi Sharma, Adv.

: For the applicant in IA No. 187/2022

ORDER

IA No. 187/2022

Heard Sh. Yogi Sharma, Advocate for the applicant in IA No. 187/2022.

The prayer in the present application which has been filed under Section 12A of IBC, 2016, is for withdrawal of CIRP against the corporate debtor which was initiated v.o.d. 27th April, 2022 and the memorandum of settlement i.e. 23rd May, 2022 has been placed on record.

It is stated by the counsel for the applicant/ RP that the application be allowed in view of settlement arrived between the parties and all dues being paid by the operational creditor to the corporate debtor.

In view of the statement made by the counsel for the applicant and the resolution passed by CoC in the 2nd meeting dated 15.06. 2022 and settlement arrived between the parties IA No. 187/2022 is allowed and accordingly, CP (IB) 75/ALD/2020 is dismissed as withdrawn.

Consequently, Moratorium under Section 14 of the Code comes to an end. The Interim IRP/RP is discharged. Respondent-corporate debtor is released from all the rigours of law and is allowed to function independently through its Board of Directors from immediate effect.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

5th July, 2022
Kumud Narayan
(PS)